GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 258

TO BE ANSWERED ON THE 18TH JULY, 2017 / ASHADHA 27, 1939 (SAKA)

VIOLENCE IN MADHYA PRADESH

258. SHRI R. GOPALAKRISHNAN: SHRI ALOK SANJAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware of recent incidents of violence in Madhya Pradesh specially in Mandsaur district;

(b) if so, the details thereof and the number of persons killed/injured, genderwise including children;

(c) whether the Government has set up any probe in the matter;

(d) if so, the details and the outcome thereof and if not, the reasons therefor;

(e) whether any kind of compensation had been given to the victims of the said violence;

(f) if so, the details thereof and if not, the steps being taken to give compensation/ relief to the said victims; and

(g) the measures taken by the Government to stop recurrence of such incidents in the State in future?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a)&(b): As per the available information, 6 adult male persons were killed

and 6 adult male persons were injured during the farmers' agitation in

Mandsaur, Madhya Pradesh in June 2017.

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(c)& (d): The Government of Madhya Pradesh, under the Commissions of Inquiry Act, 1952, has set up a one -member enquiry committee, headed by a retired High Court Judge, in the matter on 12.6.2017. The committee will complete its probe within three month and submit its report to the Government of Madhya Pradesh.

(e) to (g): As per the VII Schedule to the Constitution of India 'Public Order' and 'Police' are state subjects. The State Government concerned is primary responsible for maintenance of law and order and grant of compensation to the victims as per its policy. The Central Government assists the State Government in maintenance of law & order by providing Central Armed Police Forces (CAPFs) on the request of state Govt.

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